

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 30**  
**(IB)-161(PB)/2024**

**IN THE MATTER OF:**

Bank of Maharashtra

.... Petitioner

Vs

Sh. Amit Goyal

.... Respondent

**Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**

**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Shivam Gupta

For the RP : Adv. Divya Jagga

**ORDER**

Ms. Divya Jagga, Ld. Counsel appeared on behalf of the RP and seeks some more time to file the report stating that the order was uploaded a few days back. Accordingly, we are inclined to grant some more time for filing the report. At request and by consent, list the matter on **05.06.2024 for the Report of RP.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

07.05.2024  
Lalit